

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 1393/2020

(Arising out of impugned final judgment and order dated 31-05-2018 in CRLA No. 1940/2014 passed by the High Court Of Judicature At Allahabad)

THE STATE OF U.P.

Petitioner(s)

VERSUS

MANIK CHANDRA

Respondent(s)

(IA No. 20735/2020 - EXEMPTION FROM FILING O.T.)

Date : 30-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.

For Respondent(s) Mr. Aftab Ali Khan, AOR
Mr. M. Z. Chaudhary, Adv.
Mr. Tabarak Hussain, Adv.
Mr. Shoaib Ahmed Khan, Adv.
Mr. Sandeep Garausa, Adv.
Mr. Ali Safeer Farooqi, Adv.
Mr. S. K. Grover, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Learned counsel for the petitioner seeks some time to file
some additional documents.

Four weeks' time is granted for the same.

(KAVITA PAHUJA)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)